



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

मंगलवार, 15 दिसम्बर, 2020/24 मार्गशीर्ष, 1942

हिमाचल प्रदेश सरकार

FOOD, CIVIL SUPPLIES & CONSUMER AFFAIRS DEPARTMENT

NOTIFICATION

Shimla-2, the 3rd December, 2020

No. FDS-A(6)-1/2016.—In continuation of this department notification No. FDS-A(3)3/90-I, dated 18-04-1997 and corrigendum dated 21-04-1997 and in compliance to S.O. No. 3776(E) dated 23-10-2020 issued by the Ministry of Consumer Affairs, Food and Public Distribution

(Department of Consumer Affairs), Government of India and published in the Extra-Ordinary Gazette of India dated 23-10-2020 and in exercise of the powers conferred by first proviso of clause 3(1) of the Himachal Pradesh Trade Articles (Licensing and Control) Order, 1981, the Governor, Himachal Pradesh is pleased to impose the following stock limits for onion (Trade Articles) for which no license shall be required by a dealer to sell, transport, distribute, dispose, acquire, use or consume any quantity at any one time, namely:—

Onion: **Wholesaler 25MT**
 Retailer 2 MT

Provided that an importer, being a wholesaler or retailer or dealer shall be exempted for the imported stock of onions.

By order,

VIKAS LABROO,
Secretary (FCS&CA).

FOOD, CIVIL SUPPLIES & CONSUMER AFFAIRS DEPARTMENT

NOTIFICATION

Shimla-2, the 3rd December, 2020

No. FDS-A(6)-1/2016.—In exercise of the powers conferred by clause 18 of the Himachal Pradesh Trade Articles (Licensing and Control) Order, 1981 read with S.O. No. 3776(E) dated 23-10-2020 issued by the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs), Government of India, the Governor, Himachal Pradesh is pleased to make the following order to amend the Schedule-I appended to the Himachal Pradesh Trade Articles (Licensing and Control) Order, 1981, namely :—

1. Short title and Commencement.—(1) Himachal Pradesh Trade Articles (Licensing and Control) Amendment Order, 2020.

(2) It shall come into force from the date of its publication in the Rajpatra, Himachal Pradesh and shall remain in force till 31-12-2020 or till any further orders issued by the Govt. of India in this behalf, whichever is earlier.

2. Amendment of Schedule-I.—(3) In Schedule-I appended to the Himachal Pradesh Trade Articles (Licensing and Control) Order, 1981 under Part “E” (OTHER ARTICLES) the following items shall be added at serial No. 3, namely:—

3. Onion.

By order,

VIKAS LABROO,
Secretary (FCS&CA).

नगर एवं ग्राम योजना विभाग

अधिसूचना

शिमला-2, 07 दिसम्बर, 2020

संख्या: टी0सी0पी0-ए (3)-3/2020.—हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश नगर और ग्राम योजना अधिनियम, 1977 (1977 का अधिनियम संख्यांक 12) की धारा 87 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, इस विभाग की अधिसूचना संख्या: टी0सी0पी-ए (3)-1/2014-I, तारीख 1 दिसम्बर, 2014 द्वारा अधिसूचित और राजपत्र (ई-गजट), हिमाचल प्रदेश में 1 दिसम्बर, 2014 को प्रकाशित हिमाचल प्रदेश नगर और ग्राम योजना नियम, 2014 का और संशोधन करने के लिए निम्नलिखित नियम बनाने का प्रस्ताव करते हैं; जिन्हें जनसाधारण की सूचना के लिए एतद् द्वारा राजपत्र (ई-गजट), हिमाचल प्रदेश में प्रकाशित किया जाता है;

इन प्रारूप नियमों से संभाव्य प्रभावित होने वाले यदि किसी व्यक्ति के इन प्रारूप नियमों के बारे में कोई आक्षेप या सुझाव है/है तो वह उक्त प्रारूप नियमों के राजपत्र (ई-गजट), हिमाचल प्रदेश में प्रकाशन की तारीख से तीस दिन की अवधि के भीतर लिखित आक्षेप या सुझाव सचिव (नगर एवं ग्राम योजना) हिमाचल प्रदेश सरकार को भजे सकेगा;

उपरोक्त नियत अवधि के भीतर प्राप्त हुए आक्षेप/सुझाव यदि कोई है, पर राज्य सरकार द्वारा इन नियमों को अन्तिम रूप देने से पूर्व विचार किया जाएगा, अर्थात्:-

1. **संक्षिप्त नाम और प्रारम्भ.**—(i) इन नियमों का संक्षिप्त नाम हिमाचल प्रदेश नगर और ग्राम योजना (सातवां संशोधन) नियम, 2020 है।

(ii) ये नियम राजपत्र (ई-गजट), हिमाचल प्रदेश में प्रकाशन की तारीख से प्रवृत्त होंगे।

2. **परिशिष्ट-1 का संशोधन.**—हिमाचल प्रदेश नगर और ग्राम योजना नियम, 2014 से संलग्न परिशिष्ट-1 में साधारण विनियमों की क्रम संख्या 28 के उपबन्धों के स्थान पर निम्नलिखित रखा जाएगा, अर्थात्:-

“28. सरकारी परियोजनाओं की दशा में लोकहित में सैट बैक्स, मंजिलों और भवन आदि की ऊंचाई में छूट अनुज्ञात की जा सकेगी। प्राइवेट सन्निर्माण/परियोजनाओं की दशा में, सैट बैक्स, मंजिलों और भवन आदि की ऊंचाई में छूट पर स्थल की परिस्थितियों के दृष्टिगत सक्षम प्राधिकारी द्वारा विचार किया जाएगा। तथापि, एक हैक्टेयर से अधिक क्षेत्र वाली प्राइवेट परियोजनाओं में, केवल राज्य सरकार द्वारा छूट अनुज्ञात की जाएगी।”।

आदेश द्वारा,
हस्ताक्षरित/—
(रजनीश),
सचिव (नगर एवं ग्राम योजना)।

[Authoritative English Text of This Department Notification No. TCP-A (3)-3/2020 dated 07.12.2020 as required under clause (3) of Article 348 of the Constitution Of India].

TOWN AND COUNTRY PLANNING DEPARTMENT

NOTIFICATION

Shimla-2, the 07th December, 2020

No. TCP-A (3)-3/2020.—In exercise of the powers conferred by section 87 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No. 12 of 1977), the Governor, Himachal Pradesh proposes to make the following rules to further amend the Himachal Pradesh Town and Country Planning Rules, 2014 notified vide this Department Notification No. TCP-A (3)-1/2014-I dated 1st December, 2014 and published in the Rajpatra (e-Gazette), Himachal Pradesh on 1st December, 2014, which are hereby published in the Rajpatra (e-Gazette), Himachal Pradesh for the information of the general public;

If any person, likely to be affected by these draft rules has any objection(s) or suggestion(s) against these draft rules, he/she may send the written objection(s) or suggestion(s) to the Secretary (TCP) to the Government of Himachal Pradesh, Shimla within a period of thirty days from the date of publication of the said draft rules in the Rajpatra (e-Gazette), Himachal Pradesh;

Objection(s) or suggestion(s), if any, received within the above stipulated period shall be taken into consideration by the State Government, before finalizing these draft rules, namely :—

1. Short title and commencement.—(i) These rules may be called the Himachal Pradesh Town and Country Planning (Seventh Amendment) Rules, 2020.

(ii) They shall come into effect from the date of publication in the Rajpatra (e-Gazette), Himachal Pradesh.

2. Amendment of Appendix-1.—In Appendix-1 appended to the Himachal Pradesh Town and Country Planning Rules, 2014, for the provision against Sr. No. 28 of the General Regulations, shall be substituted, namely:—

“28. Relaxation in set backs, height of floors and building etc. may be allowed in Government projects in the public interest. In case of private construction/projects relaxation in set backs, height of floors and building etc. may be considered by the Competent Authority keeping in view the site conditions. However, in private projects having plot area of more than one hectare, relaxation shall be allowed by the State Government only. ”.

By order,
Sd/-
(RAJNEESH)
Secretary (TCP).

**In the Court of Dr. Charanji Lal, HPAS, Marriage Officer-cum-Sub Divisional Magistrate,
Hamirpur, District Hamirpur (H.P.)**

In the matter of :

1. Sh. Vishal Sharma s/o Shri Shiv Nath, r/o Village Lay, P.O. Nareli, Tehsil & District Hamirpur (H.P.) .

2. Disha Prashar *alias* Disha d/o Sh. Sandeep, r/o Village and P.O. Ambota, Tehsil Amb, District Una (H.P.) . . *Applicants.*

Versus

General Public

Subject.— Notice of Intended Marriage.

Sh. Vishal Sharma & Disha Prashar have filed an application under section 5 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they intend to solemnized their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 25-12-2020. In case no objection is received by 25-12-2020 it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 12-11-2020.

Seal.

Sd/-

*Marriage Officer-cum-SDM,
Hamirpur, District Hamirpur (H.P.).*

**In the Court of Dr. Charanji Lal, HPAS, Marriage Officer-cum-Sub Divisional Magistrate,
Hamirpur, District Hamirpur (H.P.)**

In the matter of :

1. Sh. Ashesh Kumar s/o Shri Mangat Ram, r/o V. P. O. Khaggal, Tehsil and District Hamirpur (H.P.)

2. Miss Nisha Kumari d/o Sh. Rajinder Singh, r/o V.P.O. Jihan, Tehsil Nadaun, District Hamirpur (H.P.) .. Applicants.

Versus

General Public

Subject.— Notice of Intended Marriage .

Sh. Ashesh Kumar & Miss Nisha Kumari had filed an application u/s 5 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they had stated that they intend to solemnized their marriage within next three calendar months. The notice has been issued to the general public on dated 21-07-2020, but applicants could not make their presence before this court within three months due to COVID-19 outbreaks. The applicants again filed an application in persons before this court and further stated that they intend to solemnized their marriage within next three calendar months.

Therefore, the general public is hereby again informed through this notice that if any person having any objection regarding this marriage, may file his/her objections personally or in writing before this court on or before 26-12-2020. In case no objection is received by 26-12-2020, it will be

presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 17-11-2020.

Seal.

Sd/-
Marriage Officer-cum-SDM,
Hamirpur, District Hamirpur (H.P.).

**In the Court of Dr. Charanji Lal, HPAS, Marriage Officer-cum-Sub Divisional Magistrate,
Hamirpur, District Hamirpur (H.P.)**

In the matter of :

1. Sh. Vishal Thakur s/o Shri Onkar Chand, r/o Village Jhalwani, P.O Nareli, Tehsil & District Hamirpur (H.P.)

2. Smt. Sunita Devi d/o Sh. Sohan Singh, r/o Village Lelan, P.O. Lelan, Tehsil Nankhari, District Shimla (H.P.)
.. Applicants.

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Vishal Thakur & Smt. Sunita Devi have filed an application u/s 15 & 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned stating therein that they have solemnized their marriage on 11-11-2020 as per Hindu ritual and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objections personally or in writing before this court on or before 29-12-2020. In case no objection is received by 29-12-2020, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 19-11-2020.

Seal.

Sd/-
Marriage Officer-cum-SDM,
Hamirpur, District Hamirpur (H.P.).

**In the Court of Vijay Kumar, HPAS, Sub-Divisional Magistrate-cum-Special Marriage
Officer Nadaun, District Hamirpur (H.P.)**

1. Sandeep Kumar s/o Sh. Shri Lal, aged 35 years, r/o Village Dobar Khurd, P. O. Bara, Tehsil Nadaun, District Hamirpur (H.P.).

2. Sumna Kumari d/o Sh. Bachitar Singh, aged 32 years, r/o Village Sarahkar, P.O. Sarahkar, Tehsil & District Hamirpur (H.P.) . . Applicants.

Versus

General Public

Subject.— Proclamation for the registration of marriage under section 15 & 16 of Special Marriage Act, 1954.

Sandeep Kumar s/o Sh. Shri Lal, aged 35 years, r/o Village Dobar Khurd, P. O. Bara, Tehsil Nadaun, District Hamirpur (H.P.) & Sumna Kumari d/o Sh. Bachitar Singh, aged 32 years, r/o Village Sarahkar, P.O. Sarahkar, Tehsil & District Hamirpur (H.P.) have filed an application alongwith affidavits in the court of undersigned under section 16 of Special Marriage Act, 1954 that they have solemnized their marriage on 10-11-2020 at Jhanayari Mata Mandir Hamirpur, Tehsil & District Hamirpur and they are living as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this can file the objections personally or in writing before this court on or before 31-12-2020 at 10.00 A.M. After that no objections will be entertained and the marriage will be registered accordingly.

Issued on this day 27-11-2020 under my hand and seal of the court.

Seal.

VIJAY KUMAR, HPAS,
Sub-Divisional Magistrate,
Nadaun, District Hamirpur (H.P.).

**In the Court of Dr. Charanji Lal, HPAS, Marriage Officer-cum-Sub Divisional Magistrate,
Hamirpur, District Hamirpur (H.P.)**

In the matter of :

1. Sh. Akshay Kumar s/o Shri Madan Lal, r/o Village Lag, P.O. Lag Manwin, Tehsil Bhoranj, District Hamirpur (H.P.) c/o Sh. Sunil Kumar Chauhan Advocate, V.P.O. Tiker Khatrian, Tehsil Bamson at Tauni Devi, District Hamirpur (H.P.).

2. Miss Deepa Devi d/o Sh. Dev Raj, r/o Village Palwan Upperla, P.O. Jamni, Tehsil Sarkaghat, District Mandi (H.P.) . . Applicants.

Versus

General Public

Subject.— Notice of intended Marriage.

Sh. Akshay Kumar & Miss Deepa Devi have filed an application under section 5 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in

which they have stated that they intend to solemnized their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 05-01-2021. In case no objection is received by 05-01-2021 it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 23-11-2020.

Seal.

Sd/-
Marriage Officer-cum-SDM,
Hamirpur, District Hamirpur (H.P.).

**In the Court of Dr. Charanji Lal, HPAS, Marriage Officer-cum-Sub Divisional Magistrate,
Hamirpur, District Hamirpur (H.P.)**

In the matter of :

1. Sh. Bony Attwal s/o Shri Anwar Attwal, r/o Ward No. 5, House No. 216, Brij Nagar, Hamirpur, Tehsil and District Hamirpur (H.P.)

2. Smt. Lalita d/o Sh. Man Chand, r/o Village Bahi, P.O. Bhambla, Tehsil Sarkaghat, District Mandi (H.P.)
.. Applicants.

Versus

General Public

Subject.— Notice for registration of Marriage .

Sh. Bony Attwal & Smt. Lalita had filed an application u/s 15 & 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in this court on dated 08-02-2019, stating therein that they had solemnized their marriage on 15-05-2013 as per the Hindu ritual and customs. The notice had been issued to the general public on dated 11-02-2019, but applicants could not make their presence before this court within prescribed time due to COVID-19 outbreaks. The applicants again filed an application in persons before this court to register their marriage as per Act.

Therefore, the general public is again hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objections personally or in writing before this court on or before 31-12-2020. In case no objection is received by 31-12-2020, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 23-11-2020.

Seal.

Sd/-
Marriage Officer-cum-SDM,
Hamirpur, District Hamirpur (H.P.).

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार, भूव्यवस्था वृत्त हमीरपुर, द्वितीय स्थित दोसड़का, तहसील व जिला हमीरपुर (हि0प्र0)

श्री राजेश पाल पुत्र गंगा राम, निवासी गांव चमनेड़, मौजा उगयालता, तहसील व जिला हमीरपुर, (हि0प्र0)

बनाम

आम जनता

विषय.—प्रार्थना-पत्र सेहतनाम बारे।

उपरोक्त प्रार्थी ने अधोहस्ताक्षरी की अदालत में प्रार्थना-पत्र ब्यान हल्फी व अन्य दस्तावेज इस आशय से गुजार कर निवेदन किया है कि मेरा सही नाम राजेश पाल पुत्र गंगा राम है परन्तु महाल चमनेड़, मौजा उगयालता के राजस्व अभिलेख में श्री राजेश कुमार पुत्र गंगा राम गलत दर्ज हुआ है जिसकी दुरुस्ती की जावे इत्यादि।

इस सम्बन्ध में सर्वसाधारण को वजरिया इश्तहार सूचित किया जाता है कि प्रार्थी के नाम दुरुस्ती बारे किसी को उजर/एतराज हो तो वह असालतन या वकालतन अदालत अधोहस्ताक्षरी में दिनांक 28-12-2020 को हाजिर आकर अपना एतराज दर्ज करवा सकता है। कोई न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर के नाम दुरुस्ती के आदेश दे दिए जाएंगे।

आज दिनांक 12-10-2020 को मेरे हस्ताक्षर व अदालत मोहर से जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार,
भूव्यवस्था वृत्त हमीरपुर द्वितीय स्थित दोसड़का,
तहसील व जिला हमीरपुर (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार, भूव्यवस्था वृत्त हमीरपुर द्वितीय स्थित दोसड़का, तहसील व जिला हमीरपुर (हि0प्र0)

श्रीमती सुलां देवी पत्नी स्व0 श्री प्रेम चन्द, निवासी महाल घुराड़, मौजा उगयालता, तहसील व जिला हमीरपुर, (हि0प्र0)।

बनाम

आम जनता

विषय.—प्रार्थना-पत्र सेहतनाम बारे।

उपरोक्त प्रार्थिया ने अधोहस्ताक्षरी की अदालत में प्रार्थना-पत्र ब्यान हल्फी व अन्य दस्तावेज इस आशय से गुजार कर निवेदन किया है कि मेरा सही नाम सुलां देवी पत्नी स्व0 श्री प्रेम चन्द है परन्तु महाल घुराड़, मौजा उगयालता के राजस्व अभिलेख में शीलां देवी पत्नी स्व0 श्री प्रेम चन्द गलत दर्ज हुआ है जिसकी दुरुस्ती की जावे इत्यादि।

इस सम्बन्ध में सर्वसाधारण को वजरिया इश्तहार सूचित किया जाता है कि प्रार्थिया के नाम दुरुस्ती बारे किसी को उजर/एतराज हो तो वह असालतन या वकालतन अदालत अधोहस्ताक्षरी में दिनांक 28-12-2020 को हाजिर आकर अपना एतराज दर्ज करवा सकता है। है कोई न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर के नाम दुरुस्ती के आदेश दे दिए जाएंगे।

आज दिनांक 12-10-2020 को मेरे हस्ताक्षर व अदालत मोहर से जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार,
भूव्यवस्था वृत्त हमीरपुर द्वितीय स्थित दोसड़का,
तहसील व जिला हमीरपुर (हि0प्र0)।

**In the Court of Dr. Charanji Lal, HPAS, Marriage Officer-cum-Sub Divisional Magistrate,
Hamirpur, District Hamirpur (H.P.)**

In the matter of :

1. Sh. Sunil Kumar s/o Shri Rikhi Ram, r/o Village Thana, P.O. Thana Bajuri, Tehsil Bamson at Tauni Devi, District Hamirpur (H.P.) .

2. Miss Ankita Sharma d/o Sh. Lekh Raj, r/o Village Samluhi, P.O. Mohin, Tehsil and District Hamirpur (H.P.) . . . Applicants.

Versus

General Public

Subject.— Notice of Intended Marriage.

Sh. Sunil Kumar & Miss Ankita Sharma have filed an application under section 5 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they intend to solemnized their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 31-12-2020. In case no objection is received by 31-12-2020, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 21-11-2020.

Seal.

Sd/-
Marriage Officer-cum-SDM,
Hamirpur, District Hamirpur (H.P.).

**In the Court of Dr. Charanji Lal, HPAS, Marriage Officer-cum-Sub Divisional Magistrate,
Hamirpur, District Hamirpur (H.P.)**

In the matter of :

1. Sh. Sanjeev Kumar s/o Shri Prakash Chand, r/o Village Khatarwar, P.O. Tikkari Minhasan, Tehsil Bhoranj, District Hamirpur (H.P.) at present c/o Parveen Kumar s/o Sh. Om Parakash, r/o Village Sasan, P.O. Jhaniara, Tehsil & District Hamirpur (H.P.).

2. Ankita Kumari d/o Sh. Mehar Singh, r/o Village Dharwara, P.O. Talwara, Tehsil Ghumarwin, District Bilaspur (H.P.) . . Applicants.

Versus

General Public

Subject.— Notice of Intended Marriage.

Sh. Sanjeev Kumar & Ankita Kumari have filed an application under section 5 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they intend to solemnized their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 06-01-2021. In case no objection is received by 06-01-2021 it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 21-11-2020.

Seal.

Sd/-
Marriage Officer-cum-SDM,
Hamirpur, District Hamirpur (H.P.).

ब अदालत कार्यकारी दण्डाधिकारी एवं रजिस्ट्रार मैरिज, देहरा, तहसील देहरा, जिला कांगड़ा (हि0 प्र0)

श्री शशांक सूद पुत्र सुरिन्दर मोहन, वासी वार्ड नं0 5 देहरा, डाकघर व तहसील देहरा, जिला कांगड़ा, (हि0 प्र0)।

श्रीमती नेहा सीनहा पुत्री विनोद कुमार हाल पत्नी शशांक सूद, वासी वार्ड नं0 5 देहरा, डाकघर व तहसील देहरा, जिला कांगड़ा, (हि0 प्र0)।

बनाम

आम जनता

विषय.—प्रार्थना—पत्र बाबत शादी को पंचायत में दर्ज करने बारे जेर नियम 5, उप—नियम (4) Under Registration of Marriage Act.

श्री शशांक सूद पुत्र सुरिन्दर मोहन, वासी वार्ड नं० 5 देहरा, डाकघर व तहसील देहरा, जिला कांगड़ा, (हि० प्र०) व नेहा सीनहा पुत्री विनोद कुमार, निवासी पंचकुला, जिला पंचकुला (हरियाणा) ने इस अदालत में जेर नियम 5, उप-नियम (4) के अन्तर्गत ब्यान हल्फी सहित प्रार्थना-पत्र दिया है कि उनकी शादी हिन्दू रीति-रिवाज के अनुसार दिनांक 12-12-2018 को हुई है परन्तु वह शादी नगर परिषद् देहरा में दर्ज न है इसे दर्ज करने के आदेश दिए जावें।

अतः इस नोटिस द्वारा समस्त जनता तथा सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि यदि किसी व्यक्ति को इस शादी के पंजीकरण करने बारे कोई आपत्ति हो तो वह असालतन या वकालतन इस अदालत में दिनांक 30-12-2020 को प्रातः 10.00 बजे हाजिर होकर पेश करें उसके पश्चात् कोई भी उजर नहीं सुना जाएगा।

आज दिनांक 25-11-2020 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी एवं रजिस्ट्रार मैरिज,
तहसील देहरा, जिला कांगड़ा (हि० प्र०)।

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Nagrota Bagwan,
District Kangra, H.P.**

1. Sh. Himanshu Sharma aged 29 years s/o Shri Rajesh Sharma, r/o VPO Lagmanwin, Tehsil Bhoranj, District Hamirpur, H.P. at present Quarter No. D-4, Type-V, Dr. Rajendra Prasad Govt. Medical College Tanda, Tehsil Nagrota Bagwan, District Kangra.

2. Avani Sahajpal aged 28 years d/o Sh. Surender Kumar, r/o 402, Devnandan Heights Tower No. 2, New CG Road, Chandkheda Ahmedabad, Gujarat

Versus

General Public

*Subject:—*Notice for Registration of Marriage.

Applicants Sh. Himanshu Sharma aged 29 years s/o Shri Rajesh Sharma, r/o VPO Lagmanwin, Tehsil Bhoranj, District Hamirpur, H.P. at present Quarter No. D-4, Type-V, Dr. Rajendra Prasad Govt. Medical College Tanda, Tehsil Nagrota Bagwan, District Kangra and Avani Sahajpal aged 28 years d/o Sh. Surender Kumar, r/o 402, Devnandan Heights Tower No. 2, New CG Road, Chandkheda Ahmedabad, Gujarat have filed an application under section 16 of Special Marriage Act. 1954 alongwith affidavits in the court of undersigned in which they have stated that they have solemnized their marriage on 13-10-2019 at home Quarter No. D-4, Type-V, Dr. Rajendra Prasad Govt. Medical College Tanda, Tehsil Nagrota Bagwan, District Kangra as per Hindu Rites and customs.

Therefore, the general public is hereby informed through this notice that any person, who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 28-12-2020. The objections received after 28-12-2020 will not be entertained and marriage will be registered accordingly.

Issued today on under my hand and seal of the court.

Seal.

Sd/-
Marriage Officer-cum-Sub Divisional Magistrate,
Nagrota Bagwan, Distt.Kangra, H.P.

ब अदालत कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार, इन्दौरा, जिला कांगड़ा, हि० प्र०

मिसल नं० 689/ई०एम०/2020

तारीख पेशी : 28-12-2020

श्री चन्द्र शेखर सुपुत्र स्व० श्री अर्जुन कुमार, गांव बडुखर, डाकघर बहदपुर, तहसील इन्दौरा, जिला कांगड़ा, हि० प्र०

बनाम

आम जनता

विषय.—प्रार्थना-पत्र जेर धारा 13(3) जन्म एवम् मृत्यु पंजीकरण अधिनियम, 1969 के अनतर्गत मृत्यु तिथि पंजीकरण करने बारे।

श्री चन्द्र शेखर सुपुत्र स्व० श्री अर्जुन कुमार, गांव बडुखर, डाकघर बहदपुर, तहसील इन्दौरा, जिला कांगड़ा, हि० प्र० ने प्रार्थना-पत्र प्रस्तुत करते हुए निवेदन किया है कि उसके पिता की मृत्यु दिनांक 19-02-2014 को उसके गांव बडुखर, डाकघर बहदपुर, तहसील इन्दौरा, जिला कांगड़ा, हि० प्र० में हुई है लेकिन अज्ञानतावश उनकी मृत्यु ग्राम पंचायत बडुखर में पंजीकृत न करवा सका। अब उनकी मृत्यु ग्राम पंचायत बडुखर में पंजीकृत करने की अनुमति प्रदान करें।

अतः इस इशतहार राजपत्र द्वारा सर्वसाधारण को सूचित किया जाता है कि उक्त अर्जुन कुमार सुपुत्र श्री बेली राम, गांव बडुखर, डाकघर बहदपुर, तहसील इन्दौरा, जिला कांगड़ा, हि० प्र० की मृत्यु बारे किसी भी व्यक्ति को कोई भी एतराज हो तो वह असालतन या वकालतन दिनांक 28-12-2020 को सुबह 10.00 बजे अदालत हजा में हाजिर होकर अपना एतराज पेश कर सकता है। कोई एतराज पेश न होने की सूरत में मृत्यु तिथि ग्राम पंचायत बडुखर में पंजीकृत करने के आदेश पारित कर दिए जाएंगे।

आज दिनांक 24-11-2020 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी किया गया।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी इंदौरा,
तहसील इन्दौरा, जिला कांगड़ा, हि० प्र०।

ब अदालत श्री चरन दास कपूर, सहायक समाहर्ता द्वितीय श्रेणी, बैजनाथ, जिला कांगड़ा
(हि० प्र०)

श्री Pyar Chand s/o Sh. Seth Ram, r/o Village Mandhol, P.O. Thara, तहसील बैजनाथ, जिला कांगड़ा (हि० प्र०)।

बनाम

आम जनता नगर पंचायत/ग्राम पंचायत महाकाल

प्रार्थना-पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत।

श्री Pyar Chand s/o Sh. Seth Ram, r/o Village Mandhol, P.O. Thara, तहसील बैजनाथ, जिला कांगड़ा (हि0 प्र0) ने इस अदालत में प्रार्थना-पत्र गुजारा है कि उसके पिता Sh. Seth Ram s/o Sh. Kohlu Ram, r/o Village Mandhol, P.O. Thara की मृत्यु दिनांक 21, अगस्त, 1985 को महाल मंधोल में हुई थी, जोकि सम्बन्धित पंचायत/नगर पंचायत के रिकार्ड में पंजीकृत न है।

अतः इस नोटिस के माध्यम से सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त पंजीकरण के बारे में कोई उजर/एतराज हो तो वह दिनांक 28-12-2020 को सुबह 10.00 बजे इस न्यायालय में असालतन या वकालतन हाजिर आकर पेश कर सकता है अन्यथा उपरोक्त मृत्यु तिथि पंजीकरण करने के आदेश दे दिये जायेंगे। उसके उपरान्त कोई एतराज न सुना जायेगा।

आज दिनांक 25-11-2020 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
बैजनाथ, जिला कांगड़ा, हि0 प्र0।

CHANGE OF NAME

I, Ram Hari Dass s/o Baldev Singh, Village Kakrohal, P.O. Bhareri, Tehsil Bhoranj, District Hamirpur, Himachal Pradesh declare that I have changed my name from Ram Hari Dass to Arnav Jamwal. All concern note.

RAM HARI DASS
s/o Baldev Singh, Village Kakrohal, P.O. Bhareri,
Tehsil Bhoranj, District Hamirpur, Himachal Pradesh.